

**THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, CHANDIGARH BENCH, CHANDIGARH**

Item 12

IA No. 975/23

And

CP (IB) No. 106/Chd/Chd/2022

Under Section 9 & 60(5) IBC 2016

In the matter of:-

Winsome Textile Industries Ltd

...Petitioner/ Operational Creditor

Vs.

Winsome Yarns Ltd.

...Respondent/ Corporate Debtor

Present: Mr. Karan, proxy counsel for Mr. Rohit Suri, Advocate for the petitioner/ operational creditor and respondent in IA No. 975/2023.
Mr. Vaibhav Sahni, Advocate for the respondent/ corporate debtor and applicant in IA No. 975/2023.

Learned counsel for the petitioner/ financial creditor is directed to place on record the order dated 03.08.2023 passed by the Hon'ble NCLAT. It is stated by learned counsel for the respondent/ corporate debtor that the appeal preferred against the order of Hon'ble High Court dated 01.06.2023 filed before the Hon'ble Supreme Court has been disposed of in which Hon'ble High Court has been directed to decide the pending appeal on merits. The matter was not taken up on 08.08.2023 before the Hon'ble High Court because of reconstitution of the Bench and the said order dated 07.07.2023 vide which the pronouncement of the order reserve in CP No. 291/2018 was stayed has not been vacated. The next date before the Hon'ble High Court is stated to be 09.10.2023.

It is stated by learned counsel for the respondent/ corporate debtor that the petitioner/ financial creditor has filed an application before the Hon'ble Supreme Court for clarification of order dated 25.08.2023.

List the matter on 11.10.2023.

-sd-
(Subrata Kumar Dash)
Member (Technical)

September 11, 2023
SM

-sd-
(Harnam Singh Thakur)
Member (Judicial)